

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 162/2016
RT CP No.191/Chd/Hry/2017**

**In the matter of Sections 100 to 104 of the Companies
Act, 1956 and Section 66 of the Companies Act, 2013**

In the matter of:

The Doaba Industrial and Trading Co Pvt. Ltd.. ...Petitioner-Company.

Present: Mr. Atul V. Sood, Advocate for petitioner-company.

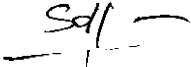
The case has been received by transfer from the Hon'ble High Court of Punjab and Haryana, Chandigarh. Learned counsel for the petitioner-company submits that while the matter was listed on 16.09.2016, the Hon'ble High Court had dispensed with the notices to secured and unsecured creditors having given their consent to the proposed reduction of share capital. Learned counsel further submits that notice of hearing has already been published in two newspapers.

Notice in Form RSC-2 in terms of sub-section (2) of Section 66 of the Companies Act, 2013 of the date of hearing of the petition be issued to the Central Government through Regional Director, Northern Region and the Registrar of Companies, NCT of Delhi and Haryana by sending a copy of the petition and annexures attached thereto. The petitioner would supply the format of the notice in the Registry and collect the same and despatch the notices to the aforesaid authorities by Speed Post. The petitioner shall file affidavit stating the compliance of the aforesaid directions and regarding publication of notices in compliance with order dated 16.09.2016 passed by the Hon'ble Punjab and Haryana High Court, a week before the date fixed.

(Signature)

The petitioner will also file the certificate from the company auditor to the effect that the term of accounting proposed by the company for such reduction is in conformity with the accounting standard specified in Section 133 of the Act or any other applicable provisions along with the said affidavit.

The matter be now listed for hearing on 23.10.2017.


(Justice R.P. Nagrath)
Member(Judicial

✓ July 10, 2017
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